

(c) whether there is any possibility to clear and set up this mill in near future; and

(d) if not, the reasons therefor?

THE MINISTER OF COMMERCE & STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No application/reference has been received in this Ministry regarding proposal for setting up of Spinning Mill at Rayagada in Koraput in Orissa.

(b) to (d). Do not arise.

Short measures of Rationed Commodities at Fair Price Shops

3017. SHRI PIUS TIRKEY: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether complaints have been received from time to time by Government authorities against the fair price shopkeepers of Sarojini Nagar and other Government colonies nearby, for short-measuring of the rationed commodities saleable to the consumers;

(b) if so, what action has been taken on receipt of such complaints against the fair price shopkeepers involved in such malpractices; and

(c) whether any periodical checks are conducted to ensure proper working of the fair price shops; if so, the details?

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): (a) and (b). Yes, Sir. Five complaints were received by the Food and Supplies Department and two such complaints were received by the Weights and Measures Department (Directorate of Industries) Delhi Administration. As a result of these complaints, 11 shops were checked (five on the basis of complaints and six on Special assignment) by the Enforcement staff of the Food and Supplies Department. The defaulters are being dealt with departmentally, whereas the Weights and Measures Department has prosecuted the two Fair Price

Shopkeepers under section 11/25 of the Rajasthan Weights and Measures (Enforcement Act) 1958 as extended to the Union Territory of Delhi for using non-verified commercial weights.

(c) Yes, Sir. Checking is done by both the Departments, namely, the Food and Supplies and the Weights and Measures Department. During the period from January, 1980 to May, 1980 the Weights and Measures Department checked 74 Fair Price Shops for the Weights and Measures used by them in the sale of commodities. As a result of checking, seven Fair Price Shopkeepers were prosecuted for violation of various provisions of Weights & Measures Enforcement Act.

Sale of Rationed Commodities as well as same commodities in the same Shops in Open Market

3018. SHRI PIUS TIRKEY: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware that the fair price shopkeepers in the Delhi Territory are selling rationed commodities as well as same commodities in the same shops in open market;

(b) if so, whether they are allowed to do so and reasons therefor;

(c) whether complaints are often received from consumers that the fair price shopkeepers are in this way selling the rationed commodities in the blackmarket; if so, details; and

(d) whether Government propose to stop this practice and if not, the reasons therefor?

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): (a) The Delhi Administration has informed that they are aware of such a practice and prompt action is initiated against fair price shop holders whenever such cases come to their notice.

(b) According to Authorisation issued to the fair price shop holders under the Delhi Specified Food Articles (Regulation of Distribution) Order, 1968, the fair price shop hold-